

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 424
ANSWERED ON - 23/07/2025

OUTDATED PUBLIC TRANSPORT AND SELECTIVE RESTRICTIONS ON PRIVATE VEHICLES

424. SHRI SANJAY RAUT:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware that many private vehicles, especially those owned by middle-class families, remain in good working condition even after 15 years and have run less than 50,000 km;

(b) whether Government propose to allow fitness-based exemptions for such vehicles instead of enforcing a blanket scrappage requirement;

(c) whether Government intends to review and revise the scrappage policy to protect the financial interests of middle-income families; and

(d) whether incentives are being considered for retrofitting or converting older vehicles to meet environmental norms instead of compulsory scrapping?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) No ban has been imposed on plying of vehicles that are 15 years old under the Vehicle Scrapping Policy of the Government. However, the Hon'ble Supreme Court of India in WP No. 13029/1985 (MC Mehta vs Union of India), vide order dated 29.10.2018, has directed the Transport Departments of States in the National Capital Region (NCR) that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of the National Green Tribunal (NGT) dated 07.04.2015.

(b) & (c) The Government has formulated the Voluntary Vehicle Fleet Modernization Program (V-VMP) or Vehicle Scrapping Policy for creation of an ecosystem to phase out unfit and polluting vehicles in an environment friendly manner. Under this Policy, eligibility of vehicles to ply on roads is determined as follows:

(i) For private vehicles plying in States/UTs other than Delhi NCR, based on their fitness status, as certified by the Automated Testing Stations (ATS) established in accordance with GSR 652(E) dated 23.09.2021 (subsequently amended vide GSR 797(E) dated 31.10.2022 and GSR 195(E) dated 14.03.2024).

(ii) In respect of vehicles registered in the name of Governments, as per the provisions of G.S.R. 29(E) dated 16th January 2023, Certificate of registration of vehicles owned by the Government shall expire after a period of 15 years from initial registration. Such vehicles are to be scrapped at Registered Vehicles Scrapping Facilities (RVSFs) established in accordance with GSR 653(E) dated 23.09.2021 (subsequently amended vide GSR 695(E) dated 13.09.2022).

(d) Does not arise in view of response to part (a).
